

Central Administrative Tribunal
Principal Bench

CP 387/2002
OA 714/2000

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New Delhi, this the 9th day of September, 2002.

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri M.P.Singh, Member (A)

1. Guneshwar Rai
S/o Shri Bawani Rai
R/o OA 6/74, Krishi Niketan
Paschim Vihar
New Delhi.
2. Dayanand
S/o Shri Triakeshwar
R/o H.No.E-8, J.J.Colony
Khyala, New Delhi.
3. Anil Rai
S/o Shri Jagdish Rai
R/o 1566, Krishi Kunj
New Delhi-110012.
4. Jagdish
S/o Shri Badri Prashad
R/o E-26, DDA Colony
Khyala, New Delhi.

..... Applicants

(Shri Sundheshwar Lal, Advocate)

Versus

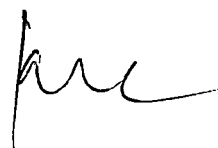
Dr. S.D.Sharma (Director (admn)
Indian Agricultural Statutes Research
Institute (PUSA)
New Delhi-110012.

Order (oral)

By Shri Kuldip Singh, Member (J)

Heard.

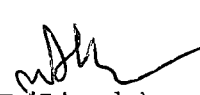
2. The applicants have filed the present CP alleging therein that the observations made by the Tribunal in its order dated 13.11.200 in OA 714/2000 have not been complied with by the respondents. Applicants state that by not implementing the order the respondents have committed contempt. However, on going

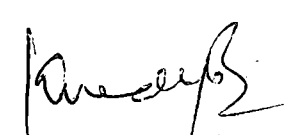


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through the orders passed by the Tribunal, we find that the OA was dismissed on the ground of limitation. Possibly no directions are binding on the respondents as given by the Tribunal. The only observation made by the Tribunal was that the respondents will look into the grievance and provide casual employment to them to the extent possible subject to availability of work.

3. Keeping in view the same, we find that no action in CP is called for, because there was no specific direction issued by the Tribunal and it only says that if the applicants have any grievance, the respondents should look into the matter. Thus no action on CP called for the same is dismissed.


(M.P. Singh)
Member (A)


(Kuldip Singh)
Member (J)

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